

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6537
ANSWERED ON:16.05.2012
APPLICATIONS UNDER RTI
Bali Ram Dr.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the total number of applications received under RTI during the year 2011-12, State-wise and department-wise;
- (b) the number of such applications in which information was provided timely alongwith the number of those applications in which information was not given within fixed time limit;
- (c) the reasons for not providing information within the stipulated time;
- (d) the action taken by the Government against those who have failed to provide information on time; and
- (e) the steps being taken by the Government to provide information to the RTI applicants on time?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

(SHRI V. NARAYANASAMY) (a): As per the quarterly returns uploaded by Central Public Authorities on the website of the Central Information Commission till 10.05.2012, a total number of 374048 RTI applications were received during 2011-12. Public Authorities-wise data is available on the website www.persmin.nic.in. State-wise detail are not centrally maintained.

(b): Central Information Commission does not maintain such data.

(c) to (e): If the Information Commission at the time of deciding any complaint or appeal is of the opinion that the Public Information Officer has without any reasonable cause, refused to receive an application for information or has not furnished information within the time specified or malafidely denied the request for information or knowingly given incorrect, incomplete or misleading information or destroyed information which was the subject of the request or obstructed in any manner in furnishing the information, it shall impose a penalty of two hundred and fifty rupees each day till application is received or information is furnished subject to the condition that the total amount of such penalty shall not exceed twenty five thousand rupees.